



2026:AHC:5316

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 8985 of 2025

Sachin Alias Chhotu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Mohammad Wadood, Mohd.
Samiuzzaman Khan, Pankaj Bharti
Counsel for Opposite Party(s) : Chandra Shekhar Mishra, G.A.

Court No. - 49

HON'BLE AJAY BHANOT, J.

This is the second bail application.

By means of this bail application the applicant has prayed to be enlarged on bail in Case Crime No. 193 of 2024 at Police Station- Sadar Bazar, District- Saharanpur under Section 302 of IPC and Section 3/25/27 Arms Act. The applicant is in jail since 11.04.2024.

The first bail application of the applicant was rejected by this Court on 19.09.2024.

The prosecution evidence has concluded. No fresh ground for bail has been made out at this stage.

Without going into the merits of the case, the bail application is dismissed.

Since the trial court has already been directed to expedite the trial and to realize the intent of Section 309 Cr.P.C. in Criminal Misc. Bail Application No. 32628 of 2024 by order dated 19.09.2024, no further directions need to be issued.

Sri Chandra Shekhar Mishra, learned counsel for the informant is present.

(Ajay Bhanot,J.)

January 8, 2026

Pravin